

(2022) 03 GUJ CK 0029

In the Gujarat High Court

Case No : R/Criminal Misc.Application No. 12980 Of 2021 & R/Criminal Misc.Application No. 13011 Of 2021

Sumanbhai Nathabhai Soni

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 09-03-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438
Indian Penal Code, 1860 — Section 380, 457

Citation : (2022) 03 GUJ CK 0029

Hon'ble Judges : Ilesh J. Vora, J

Bench : Single Bench

Advocate : SI Nanavati, Vandan K Baxi, Prachiti V Shah, Manan Mehta

Final Decision : Allowed

Judgement

Ilesh J. Vora, J

1. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicant -accused has prayed for anticipatory bail in connection with the FIR being I. C.R. No. 162 of 2019 registered with Wadaj Police Station, Dist.: Ahmedabad for the offences under Sections 457 read with Section 380 of IPC.
2. Learned advocate for the applicant submits that the applicant has been falsely implicated in the alleged offence.
3. Learned Additional Public Prosecutor appearing on behalf of the respondent – State has opposed grant of anticipatory bail stating inter alia that the allegations against the applicant are grave and serious in nature and custodial interrogation is necessary for further investigation of the case.
4. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case, it appears that the name of applicant is not named as accused in the impugned FIR,

however, on the basis of statement of co-accused, his name surfaced in the alleged offence. The Investigating Officer issued notice to remain personally present for the purpose of inquiry. During pendency of this application, the Investigating Agency has submitted the charge-sheet against principal accused, wherein, the name of applicant shown as an absconding accused.

It is the submission of learned APP that there are 7 offences have been registered with different police station against the applicant.

Apropos aforesaid submission, learned Senior counsel would submit that in 3 offences, the applicant has been acquitted, whereas, the offences registered with Garbada Police Station, the applicant has not been arraigned as an accused in said offences.

In these background facts, matter deserves consideration.

5. Considering the facts and circumstances of the case and the role attributed to the present applicant in the alleged offence, I find no reason to decline pre-arrest bail to the applicant. In the result, the present application is allowed. The applicant is ordered to be released on bail in the event of his arrest in connection with a FIR being I. C.R. No. 162 of 2019 registered with Wadaj Police Station, Dist.: Ahmedabad on his executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety of like amount on the following conditions:

(a) shall cooperate with the investigation and make himself available for interrogation whenever required;

(b) shall remain present at concerned Police Station on 15.03.2022 between 11.00 a.m. and 2.00 p.m.;

(c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the court or to any police officer;

(d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;

(e) shall at the time of execution of bond, furnish the address to the investigating officer and the court concerned and shall not change their residence till the final disposal of the case till further orders;

(f) shall not leave India without the permission of the Trial Court and if having passport shall deposit the same before the Trial Court within a week; and

(g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

6. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicant. The applicant shall remain present before the learned Magistrate on the first date of hearing of such

application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicant, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

7. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

8. Rule is made absolute to the aforesaid extent. Direct service is permitted.